

NOTIFICATION

Sub: Banking Regulation Act, 1949 (As Applicable to Co-operative Societies)-Sections 45ZC(3) and ZE(4) - Form of inventory to be prepared by cooperative banks while returning articles left in safe custody and permitting the removal of contents of safety lockers

In exercise of the powers conferred on the Reserve Bank of India by sub-Section (3) of Section 45 ZC and sub-Section (4) of section 45 ZE read with Section 56 of the Banking Regulation Act, 1949, the Reserve Bank of India hereby directs that the inventory to be prepared before returning articles left in safe custody and the inventory to be prepared before permitting removal of the contents of a safety locker, shall respectively be in the appropriate Forms set out as enclosed or as near thereto as circumstances require.

(P.D.Ojha)
Executive Director

Dated: 29 March 1985

**Form of Inventory of articles left in safe custody with banking company
(Section 45ZC (3) of the Banking Regulation Act, 1949(AACS))**

The following inventory of articles left in safe custody with _____ branch,
by Shri/Smt. _____ (deceased) under an agreement/receipt dated _____ was taken on
this, _____ day of _____ 20 _____.

Sr. No.	Description of Articles in Safety Locker	Other Identifying Particulars, if any

The above inventory was taken in the presence of :

1. Shri/Smt. _____ (Nominee) OR Shri/Smt. _____
(Appointed on behalf of minor Nominee)

Address _____ Address _____

Signature _____ Signature _____

2. Witness(es) with name/s, address/es and signature/s

I, Shri/Smt. _____ (Nominee / appointed on behalf of minor Nominee) hereby
acknowledge receipt of the articles comprised and set out in the above inventory together with a copy of the said
inventory.

Shri/Smt. _____ (Nominee) Shri/Smt. _____
(Appointed on behalf of minor Nominee)

Signature _____ Signature _____

Date & Place _____ Date & Place _____

-----**Form of**
Inventory of Contents
Safety Locker of Co-operative bank
(Section 45ZE (4) of the Banking Regulation Act, 1949(As Applicable to Cooperative Societies))

The following inventory of contents of Safety Locker No. _____ located in the Safe Deposit Vault of _____, _____ Branch at _____.

* hired by Shri/Smt. _____ deceased in his/her sole name.

* hired by Shri/Smt. (i) _____ (deceased)
 (ii) _____ Jointly
 (iii) _____

was taken on this _____ day of _____ 20__.

Sr. No.	Description of Articles in Safety Locker	Other Identifying Particulars, if any

For the purpose of inventory, access to the locker was given to the nominee/and the surviving hirers,

- who produced the key to the locker.
- by breaking open the locker under his/her/their instructions.

The above inventory was taken in the presence of:

1. Shri/Smt. _____ (Nominee) _____
 Address _____ (Signature) _____

or

1. Shri/Smt. _____ (Nominee) _____
 Address _____ (Signature) _____

and

Shri/Smt. _____
 Address _____ (Signature) _____

Shri/Smt. _____ Survivors of
 Address _____ (Signature) joint hirers

2. Witness(es) with name, address(es) and signature/s:

* I, Shri/Smt. _____ (Nominee)

* We, Shri/Smt. _____ (Nominee), Shri/Smt. _____
 and Shri/Smt. _____ the survivors of the joint hirers, hereby acknowledge the receipt of the contents of the safety locker comprised in and set out in the above inventory together with a copy of the said

inventory.

Shri/Smt. _____ (Nominee) Shri/Smt. _____ (Survivor)

Signature _____

Signature _____

Date & Place _____

Date & Place _____

Shri/Smt. _____

(Survivor)

Signature _____

Date & Place _____

(* Delete whichever is not applicable)